

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE

Possession Notice (For Immovable Property) Rule 8-(1) Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL HFL for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower delays the dues of the "IFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IFL HFL" and no further step shall be taken by "IFL HFL" for transfer or sale of the secured assets.

Form No. INC-26 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Before the Central Government, Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, New Delhi In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

MIKI TRAVEL INDIA PRIVATE LIMITED (CIN: U74950DL2016PT12375) having its Registered Office at G-81/10092, Unit No. 301-A, Floor 3rd, D-Mall, Netaji Subhash Place, Pitampura, Anandvas Shakurpur, North West Delhi, Delhi-110034

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 20th March, 2023 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Maharashtra".

MIKI TRAVEL INDIA PRIVATE LIMITED (CIN: U74950DL2016PT12375) having its Registered Office at G-81/10092, Unit No. 301-A, Floor 3rd, D-Mall, Netaji Subhash Place, Pitampura, Anandvas Shakurpur, North West Delhi, Delhi-110034

MIKI TRAVEL INDIA PRIVATE LIMITED (CIN: U74950DL2016PT12375) having its Registered Office at G-81/10092, Unit No. 301-A, Floor 3rd, D-Mall, Netaji Subhash Place, Pitampura, Anandvas Shakurpur, North West Delhi, Delhi-110034

Form No. INC-25A Advertisement for Conversion of Public Company into a Private Company Before the Regional Director, Ministry of Corporate Affairs, Northern Region Directorate-I, New Delhi

Divya Electricals Limited (CIN: U29303DL2002PLC113766) having its Registered Office at B-15/7, Jhilmil Industrial Area, Delhi-110093

Divya Electricals Limited (CIN: U29303DL2002PLC113766) having its Registered Office at B-15/7, Jhilmil Industrial Area, Delhi-110093

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Form No. INC-26 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Advertisement to be published in the newspapers in accordance with the provisions of the company from one state to another state before the Central Government

FAST Growing AGRO PRODUCTS PRIVATE LIMITED having its registered office at G-83/202, Vijay Chowk, Laxmi Nagar, Delhi-110092

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 12th February, 2023, to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh" under the Jurisdiction of Registrar of Companies, Delhi to "State of Uttar Pradesh" under Jurisdiction of Registrar of Companies Uttar Pradesh-I.

FAST Growing AGRO PRODUCTS PRIVATE LIMITED having its registered office at G-83/202, Vijay Chowk, Laxmi Nagar, Delhi-110092

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Form No. URC-2 Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014) Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at ROC Delhi II that ASD PHARMA LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

ASDK KAUSHALCHAND PORWAL Designated Partner DIN: 10518599 AMIT SHAH Designated Partner DIN: 05313790

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF INDO LAMINATES PRIVATE LIMITED

Table with 2 columns: Relevant Particulars and Details. Includes information about the corporate debtor, date of incorporation, and the insolvency resolution process.

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench III has ordered the commencement of a corporate insolvency resolution process of the INDO LAMINATES PRIVATE LIMITED on 13.03.2023. The order was uploaded on the portal 27.03.2023.

INDO LAMINATES PRIVATE LIMITED (CIN: U29303DL2002PLC113766) having its Registered Office at B-15/7, Jhilmil Industrial Area, Delhi-110093

HINDUJA HOUSING FINANCE LIMITED Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015

Public Notice of Physical Possession of Immovable Property To, 1. Mr. VINOD KARAN SINGH 2. Mrs. CHANCHAL VINOD

Whereas vide Order dated 03.02.2023 passed by Ld. Additional District Magistrate, Ghaziabad the physical possession of the property being All that piece and parcel of Portion Description of the Immovable Property/Secured Asset FREEHOLD RESIDENTIAL PLOT No. 7 (PART), AREAMEASURING 25 SQ. YARDS OUT OF 75 SQ. YARDS I.E. 62.71 SQ. METER COMPRISING IN KHASRA No. 967, SITUATED AT BLOCK-B, AADESH NAGAR COLONY, HADBAST VILLAGE: LONI, PARGANA: LONI, TEHSIL AND DISTRICT: GHAZIABAD, UTTAR PRADESH, Bounded as: EAST: ROAD 15 FT WIDE, WEST: OTHER PROPERTY, NORTH: OTHER PROPERTY, SOUTH: PART OF PROPERTY. Has been taken over by M/s Hinduja Housing Finance Ltd. On 25.03.2023.

To, 1. Mr. Md HASEEB 2. AMERU NISHA Both At: Kh No 851 Nithora Road Madina Garden Phase 4, Loni Dehat - 201102

Whereas vide Order dated 03.02.2023 passed by Ld. Additional District Magistrate, Ghaziabad the physical possession of the property being All that piece and parcel of Portion Description of the Immovable Property/Secured Asset: Plot having land area measuring 55 Sq. Yds., pertaining to Kharsa No.851 situated at Madina Garden, Nithori Road, Village Loni Chakhandi area, Pargana & Tehsil Loni, District Ghaziabad, U.P. BOUNDED AS: EAST: Property of MoIn West: Property of Bablu NORTH: 15Ft Wide Road SOUTH: Other Property. Has been taken over by M/s Hinduja Housing Finance Ltd. On 25.03.2023.

To, 1. Mr. DHARM PAL 2. Mrs. MENKA MENKA, Both At: House No.269 Agraula Loni dehat-201102

Whereas vide Order dated 03.02.2023 passed by Ld. Additional District Magistrate, Ghaziabad the physical possession of the property being All that piece and parcel of Portion Description of the Immovable Property/Secured Asset: Residential Plot No-33, Measuring 100 Sq Yd, or say 83.61 Sq. Mt. Pertaining to Kharsa No-359 Mi. Situated in Green City Phase-1, Village Agraula Loni Ghaziabad. BOUNDED AS: EAST: Road 20 Ft wide WEST: Plot of other NORTH: Plot of other SOUTH: Plot of other. Has been taken over by M/s Hinduja Housing Finance Ltd. On 25.03.2023.

To, 1. Mr. ANKIT KUMAR 2. CHARU Both At: H.NO-181 MAIN MARKET APARKOT LONI DEHAT GHAZIABAD-201102

Whereas vide Order dated 09.03.2023 passed by Ld. Additional District Magistrate, Ghaziabad the physical possession of the property being All that piece and parcel of Portion Description of the Immovable Property/Secured Asset: Flat No.FF-08, on First Floor, (Rear Left Side), area measuring 540 sq. Ft. i.e. 60 Sq. Yards, built up Plot No. B-2, area measuring 400 Sq. Yards, Part of Kharsa No.234, Situated at Residential Colony Raj Vihar Sehkhari Avas Samti Ltd., Hadbast Village Saidullabad, Pargana Tehsil Loni, Distt Ghaziabad. Has been taken over by M/s Hinduja Housing Finance Ltd. On 27.03.2023.

To, 1. Mr. ANKIT KUMAR 2. CHARU Both At: H.NO-181 MAIN MARKET APARKOT LONI DEHAT GHAZIABAD-201102

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CORPORATE BRIEFS

PPS Motors inaugurates India's largest BYD showroom in Delhi



PPS Motors Pvt. Ltd. announced the inauguration of the inauguration of BYD's largest showroom in India at Moti Nagar, New Delhi. The sixth BYD showroom operated by PPS Motors apart from four service workshops in 3 states in India further strengthens PPS Motors' retail presence in the northern region. Spanning 9,000 sq. ft., the Moti Nagar facility, that can display 7 cars, is designed to provide customers with an expansive and immersive retail experience and. The showroom will display BYD's advanced electric passenger vehicles while enabling customers to explore the brand's cutting-edge technology, design philosophy, and sustainable mobility innovations.

Launching the showroom, Rajiv Sanghvi, Managing Director, PPS Motors Pvt. Ltd. said, "We are proud to further strengthen our partnership with BYD through the inauguration of India's largest showroom marking an important milestone in our strategic expansion in Northern India. Being the largest spread sales and after-sales partners of BYD with 10 touch points in India, this reflects our shared commitment to accelerating the adoption of sustainable electric mobility solutions.

Backed by BYD's technologically advanced products, customer-centric approach coupled with our deep understanding of the customer needs we endeavour to provide a premium and seamless ownership experience for our customers in the Delhi region." The newly inaugurated outlet reinforces BYD India's expanding presence in Delhi NCR, one of the country's fastest-growing and most dynamic electric vehicle markets. The expansion reflects the brand's commitment to making advanced electric mobility solutions more accessible to customers in the region.

Ujjain Smart City Wins National Award for Public Safety Innovation

Ujjain Smart City Limited has been honored with the Smart Surveillance and Public Safety Award at the prestigious Smart Cities India Awards held in New Delhi.

The recognition highlights Ujjain's advanced use of technology to enhance urban safety, including integrated surveillance systems, real-time monitoring, and improved emergency response mechanisms. The initiative has significantly strengthened public security and operational efficiency across the city.

UNITY SMALL FINANCE BANK LIMITED PUBLIC NOTICE

Publication of Photograph and details of Willful Defaulters In accordance with the Reserve Bank of India (Small Finance Banks-Treatment of Willful Defaulters and Large Defaulters) Directions dated November 28, 2025, and as per the policy approved by the Board of Directors of Unity Small Finance Bank Ltd., the following Borrower and Guarantor/Director have been declared as Willful Defaulters after due process, including issuance of show-cause notice and opportunity for personal hearing, and in line with RBI guidelines.

Name of Guarantor and Director: Mr. Rakesh Kumar Goel Address: 173, New Rajdhani Enclave, Sneh International School, Vikas Marg, Krishna Nagar Preet Vihar, Delhi - 110092.

Table with 3 columns: Sr.No., Loan Account No., Outstanding Amount as on 28.02.2026 and interest thereon. Row 1: 1, C12000607, Rs.7,90,20,447.67

Date of Declaration as Willful Defaulters: 24.03.2026 Branch/Region: Mumbai

This publication is made in compliance with Reserve Bank of India (Small Finance Banks-Treatment of Willful Defaulters and Large Defaulters) Directions Circular RBI/DoR/2025-26/197 (DoR.FIN.REC.No.116/20.16.003/2025-26) dated November 28, 2025.

Issued by: Unity Small Finance Bank Ltd Registered Address: Unit no 1201, 1202 & 1203, 12th floor, Ansal Bhawan, 16, K.G Marg, New Delhi-110001.

ELECTRONICA FINANCE LIMITED Registerd/ Corporate/Branch Office: Audumbar, 101/1, Dr. Ketkar Road, Erandwane, Pune, Maharashtra 411004.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES Whereas the Authorized Officer of Electronica Finance Limited (hereinafter referred to as "the EFL"), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short 'SARFAESI Act') and in exercise of powers conferred under Section 13(12) read with the Security Interest (Enforcement) Rules, 2002 issued Demand Notice under Sec. 13(2) of SARFAESI Act calling upon the below-mentioned Borrowers/Co-borrowers/mortgagors/Guarantors to repay the amount mentioned in the notice being the amount due together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. till the date of payment within 60 days from the date of the said notice.

Table with 5 columns: Name of borrower, Co-borrower, Mortgagors; Date & Amount as per Demand Notice; Descriptions of the property/Properties; Reserve Price / Earnest Money Deposit & Bid Increment Amount (In Rs.); E-Auction Date and Time. Includes details for Beniwal Tent House Main Mathura Road, Chhatar Pal Bulwana, and Kavita Bulwana.

1. All Interested participants / bidders are requested to visit the website https://sarfaesi.auctiontiger.net/https://www.electronicafinance.com. For details, help, procedure and online training on e-auction, prospective bidders may contact M/s. e-Procurement Technologies Ltd., at: Contact Mr. Ram Sharma Contact number: 8000023297. email id: ramprasad@auctiontiger.net, support@auctiontiger.net

Ajay Kumar Singh Assumes Charge as UJVN Managing Director



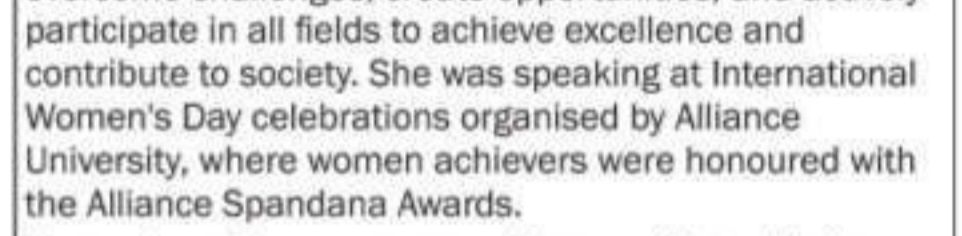
Ajay Kumar Singh assumed charge as Managing Director of UJVN Limited. He was earlier serving as Executive Director in the organisation. Singh began his career with UJVN Limited in 2005 as Executive Engineer and rose through key positions. He was promoted as General Manager in 2022 and later elevated to Executive Director. He brings over 29 years of experience in the hydropower sector.

During his career, he developed expertise in project construction, commissioning, operation and maintenance. He contributed to major hydropower projects including Nathpa-Jhakri, Kol Dam, Larji, Maneri Bhall Stage-II and Vyasi.

Director Projects Suresh Chandra Baluni, along with Executive Directors Sudhakar Badoni, Vivek Atreya and Ashish Kumar Jain, and other officials, extended congratulations. Expressing gratitude, Singh thanked the Chief Minister and Government of Uttarakhand for their trust and support. He affirmed commitment to achieving the vision of making Uttarakhand an energy state.

He said priorities include timely completion of projects, execution of renovation and modernization works, and expansion of solar energy capacity. He also stressed developing green hydrogen, battery storage, pumped storage, small hydropower and geothermal energy to strengthen energy self-reliance.

Women Urged to Create Opportunities, Excel Across Fields



ISRO scientist Shivani Konandur called on women to overcome challenges, create opportunities, and actively participate in all fields to achieve excellence and contribute to society. She was speaking at International Women's Day celebrations organised by Alliance University, where women achievers were honoured with the Alliance Spandana Awards.

Konandur said women can achieve anything with the right support and opportunities, noting that society is gradually creating more avenues for their growth. She encouraged women to move forward with confidence and courage. Pro-Chancellor Abhay Chhabria highlighted the importance of recognising contributions of women across sectors. He also outlined initiatives supporting skill development and self-employment in rural areas.

Ekalavya Award recipient Usha B N said success depends on dedication and perseverance, not gender. Several achievers, including Girija Lokesh, were honoured at the event.

Hinduja Housing Finance Ltd. Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015, Tamil Nadu, India.

NOTICE OF SALE THROUGH PRIVATE TREATY SALE OF IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the scheduled property us/ 13(4) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for the realisation of its dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under: 1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 4. Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. 5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. 6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. 7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. 8. HHFL reserves the right to reject any offer of purchase without assigning any reason. 9. In case of more than one offer, HHFL will accept the highest offer. 10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application. 11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules. 13. The Sale Date will be -14.04.2026.

SCHEDULE Description of the Property (Secured Asset) 1. Built Up Upper Ground Floor (Back Side) without Roof/Terrace rights Built Upon Plot No. A-26 area measuring 40 sq. yds. (i.e. 33.442 Sq. Meters) out of area measuring 100 Sq. Yds., out of Kharsa No. 320, situated in the Revenue Estate of Village Binda Pur, Colony known as Sarjanj Enclave, Block-A, Uttam Nagar, New Delhi-110059

LAN NO. DL/DEL/DL/H/A000001791 (MR. AMAN BENIWAL) Reserve Price: Rs. 11,00,000/- (Rupees Eleven Lakhs) (s) Only Date: 30-03-2026, Place: Delhi Authorized Officer, For Hinduja Housing Finance Limited

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

